

Categorisation of backward classes

269. DR. RAM PRAKASH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether any State Government has further sub-categorised the Backward Classes on social, educational and/or economic basis; and

(b) if so, the names of such States and the detail of such categorisation?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Details of State-wise sub-categorization of the Backward Classes is not maintained centrally.

Reservation to backward castes as per population

†270. DR. RAM PRAKASH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government contemplates to provide State-wise reservation in employment and in admission in educational institutions separately to extremely backward castes on the basis of their estimated population.

(b) if so, the details of steps taken in this regard; and

(c) if not, whether Government does not consider it justified?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) to (c) Reservation Policy of a State is decided by the concerned State keeping in view its demographical features and other factors. Central Government does not interfere in the policy matter of a State. However, there is no proposal under consideration of the Central Government to provide reservation in employment or in admission in educational institutions separately to extremely backward castes on the basis of their population.

Amount disbursed by NSCFDC in A.P.

271. SHRIMATI GUNDU SUDHARANI: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of amount disbursed by the National Scheduled Castes Finance and Development Corporation to the Scheduled Caste people in the State of Andhra Pradesh under various schemes during the last ten years, year-wise sheme-wise and district-wise;

† Original notice of the question was received in Hindi.